

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
RAJYA SABHA
UNSTARRED QUESTION NO. 524
TO BE ANSWERED ON 07TH FEBRUARY, 2022

MID DAY MEAL IN CANTONMENT BOARD SCHOOLS

524. SHRI KAILASH SONI:

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that the Cantonment Board is the governing body under the Ministry and is an urban body under Article 243P of the Constitution of India and the operation of the Cantonment Board schools is carried out with the grant received from the Central Government;
- (b) whether it is also a fact that Mid Day Meal is not being provided in Cantonment Board schools and other places of Madhya Pradesh;
- (c) if not, the reasons therefor;
- (d) by when it would be provided; and
- (e) the details thereof?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

(a) The Cantonment Board is a corporate body having perpetual succession under Section 11 of the Cantonments Act, 2006. It is a deemed municipality under Clause (e) of Article 243P of the Constitution for certain purposes defined in Section 10(2) of the Cantonments Act, 2006. The expenditure to run Cantonment Board schools is met out of Cantonment Funds. Most Cantonment Boards, being deficit Boards, are dependent upon Grant-in-Aid from Central Government.

(b) to (e): Out of 05 Cantonment Boards in the state of the Madhya Pradesh, mid-day meal is being provided directly by the State Government in schools of 04 Cantonment Boards at Jabalpur, Mhow, Morar and Saugor under the PM POSHAN Scheme (earlier known as mid day meal scheme). As regards school of Cantonment Board Pachmarhi where mid day meal was earlier being provided to the students, the grant was subsequently stopped by the State Government for which the matter has been taken up with the District & State Government authorities. The State Government has informed that the Mid Day Meal scheme in the Cantonment Board School, Pachmarhi would be implemented shortly.
